

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'C': NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER, AND  
SHRI VIJAY PAL RAO, JUDICIAL MEMBER**

**ITA No.4428/DEL/2018  
[Assessment Year: 2013-14]**

M/s H R Oracle Developers Pvt. Ltd. 75, Swayam Sewa Co-op. Group, Housing Society, Jhilmil Colony, Delhi-110095	DCIT, Circle-11(1), New Delhi
<b>PAN-AACCH4455M</b>	
Assessee	Revenue

Assessee by	None
Revenue by	Ms. Anima Barnwal, Sr. DR

<b>Date of Hearing</b>	<b>26.08.2021</b>
<b>Date of Pronouncement</b>	<b>26.08.2021</b>

**ORDER**

**PER R, K, PANDA, AM,**

This appeal filed by the assessee is directed against the order dated 16.11.2017 of the learned CIT(A)-22, New Delhi, relating to Assessment Year 2013-14.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 12.08.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted

to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 26.08.2021.

**Sd/-**

**[VIJAY PAL RAO]  
JUDICIAL MEMBER**

**Delhi;** Dated: 26/08/2021.

*Shekhar, Sr. P.S*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

**Sd/-**

**[R.K.PANDA]  
ACCOUNTANT MEMBER**

Asst. Registrar,  
ITAT, New Delhi